

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 55 OF 2022 (SZ)

IN THE MATTER OF:

Arige Veeraswamy,
R/o.Yadadri-Bhuvanagiri District.

....

Applicant(s)

Versus

Telangana State Pollution Control Board
rep. by its Member Secretary,
Hyderabad & Ors.

....

Respondent(s)

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD
(RESPONDENT No. 1)**

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Place: Hyderabad

Date: 19-02-2024.



COUNSEL FOR RESPONDENT No. 1

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REPORT DATED 19-02-2024 OF TELANGANA STATE POLLUTION CONTROL BOARD IN OA NO.55 OF 2022.

Sri Arige Veeraswamy, R/o.Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri District has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai praying for compensation of Rs.52,09,150/-.

Accordingly, the Respondent Board has filed a report dated 27.01.2024 before the Hon'ble NGT (SZ) submitting that in the proximity of the applicant's land, three industries namely M/s. Divi's Laboratories Pvt Ltd., Lingoigudem (V) & Aregudem (V), Choutuppal (M), Yadadri Bhuvanagiri District; M/s. Srinu Pharmaceuticals Pvt. Ltd, Choutuppal (V&M), Yadadri Bhuvanagiri District and M/s.Maruti Cottex Ltd., Choutuppal (V&M), Yadadri Bhuvanagiri District are located within 1.5 KM radius.

It is to submit that, a similar case pertaining to the above industries was filed before the Hon'ble NGT, Chennai in OA No.80 of 2020 (SZ).

Earlier, as per the directions from Hon'ble NGT vide order dated 29.08.2023, a team of officials from CPCB, RD-Chennai has carried out inspection & monitoring of the industries in September 2023, ground water sampling was carried out in & around the area to assess the water quality and to know any impact in ground water quality due to operation of the above industries.

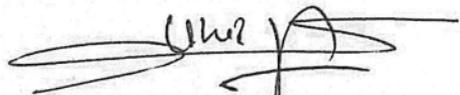
The Respondent Board has reviewed the industries in the Task Force Committee meeting held on 29.11.2023 and issued certain directions to the industries vide orders dated 05.12.2023.

The Hon'ble NGT during the hearing held on 30.01.2024 directed the District Collector, Yadadri-Bhuvanagiri District and TSPCB to file reports on the payment of the Compensation claimed by the Petitioner.

In this regard, it is to submit that the Respondent Board has addressed a letter dated 16.02.2024 to the District Collector, Yadadri-Bhuvanagiri District to constitute a Committee comprising of Officials from Agriculture Department, Revenue Department and Industries Department for assessment of agriculture compensation. A copy of the letter addressed by the Board to the District Collector is attached as **Annexure-I**.

Based on the recommendations of the Committee constituted by the District Collector, necessary action will be initiated.

Place: Nalgonda
Date: 19-02-2024


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

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TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 23887500
Fax: 040 - 23815631
Website: tspcb.cgg.gov.in

Lr.No.Gen -34/TSPCB/TF/HO/2024- 1667

Date:16.02.2024

To
The Collector & District Magistrate,
Yadadri Bhuvanagiri District.

ANNEXURE-I

Sir,

- Sub:** TSPCB - Hon'ble NGT, Chennai - OA No.55 of 2022 - Assessment of Agriculture Compensation from the pharmaceuticals industries located at Choutuppal, Yadadri-Bhuvanagiri District - Constitution of Committee - Reg.
- Ref:** 1. OA No.55 of 2022 filed before Hon'ble NGT, Chennai by Sri Arige Veeraswamy.
2. The directions of the Hon'ble NGT dated:30.01.2024 in OA.No.55 of 2022.

Attention is invited to the subject and references cited above, OA No.55 of 2022 was filed by before Hon'ble NGT, Chennai by Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppal Mandal, Yadadri-Bhuvanagiri District for crop compensation against the following three industries:

1. M/s. Divi's Laboratories Pvt Ltd., Lingo jigudem (V) & Aregudem (V), Choutuppal (M), Yadadri Bhuvanagiri District.
2. M/s. Srinj Pharmaceuticals Pvt. Ltd, Choutuppal (V&M), Yadadri Bhuvanagiri District.
3. M/s. Maruti Cottex Ltd., Choutuppal (V&M), Yadadri Bhuvanagiri District.

The order of the Hon'ble NGT dated:30.01.2024 (enclosed) states that:

1. The reports of the Telangana State Pollution Control Board and the Department of Agriculture are filed, which is silent about the payment of compensation and also the quantum claimed by the applicant. In that regard, let the reports be filed by the District Collector as well as TSPCB.
2. In the event, the applicant is entitled to the claim made, the respondents no.1 & 2 have to pay and recover the amount from the erring units.

In view of the above, the District Collector is requested to constitute a Committee comprising of officials from Agricultural Department, Revenue Department & Industries Department to assess the crop damages based on the subsequent crop yield due to the contamination caused by the above industries.

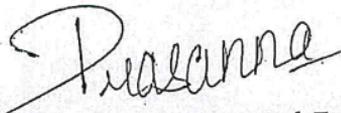
A copy of the Committee report along with the Crop compensation if any, may be communicated to the TSPCB for taking further necessary action.

Sd/-
MEMBER SECRETARY

Copy to:

1. The JCEE, ZO, RC Puram for information and necessary action. The JCEE also directed to coordinate with EE-RO, Nalgonda & District Administration for taking necessary action.
2. The EE, RO, Nalgonda for information and necessary action. The EE also directed to coordinate with District Administration for constitution of committee and to carry out crop compensation and to submit a report.
3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer
(Task Force - UH-IV)